

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A.62/636/2021

Date of Order: **April 9th 2021**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**



Harpreet Kaur alias Rukhaya Irfaan w/o Jamidul Irfan, r/o Kharpora, Bandipora.

.....Applicant

(Advocate: Mr. Bhat Fayaz Ahmad)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Education Department, Civil Sectt., Jammu/Srinagar.
2. Director School Education, Kashmir, Srinagar.
3. Chief Education Officer, Bandipora.
4. Zonal Education Officer, Quilmuqam Bandipora.
5. Zonal Education Officer, Gurez, Bandipora.
6. Head Teacher, Boys Middle School, Darhama, Bandipora.

(By Advocate : Mr. Amit Gupta).

.....Respondents

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

Applicant has filed the present petition with a prayer for quashing order dated 30.3.2021 qua her, whereby she was deployed/attached from PS Mapnoo Mohalla to School zone Quil Muqam.

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2. At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to consider and decide the representation dated 31.3.2021 (Annexure A-6) by passing a reasoned and speaking order in a time bound manner.

3. Mr. Amit Gupta, Additional Advocate General states that he has no objection to the disposal of the OA.

4. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of with a direction to respondent nos.2 & 3 to decide the representation dated 31.3.2021 (Annexure A-6) filed by the applicant by passing a reasoned and speaking order in accordance with rules with intimation to the applicant within a period of one week from today. In case the aforesaid representation is not available with the respondents, this OA be treated as representation. The respondents will not relieve the applicant from her present place of posting, if not already relieved for a period of seven days.

5. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

6. Mr. Amit Gupta, learned A.A.G to inform Respondent No. 2 and 3 about the order.

(TARUN SHRIDHAR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

kks